

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA/050/00245/2021

Date of Order : 07.04.2021

C O R A M

HON'BLE MR. M.C.VERMA..... JUDICIAL MEMBER
HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER



Surya Prakash, S/o Late Bishundeo Yadav, resident of Village & PO-Sattar, PS-Bihra, Via-Pachgachhia, District-Saharsa. At present working as Postal Assistant at Chapra Head Post Office, Saran.
..... Applicant.

- By Advocate : Shri J.K.Karn

-Versus-

1. The Union of India through the Secretary Cum Director General, Department of Posts, Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Bihar Circle, Patna-800001.
3. The Postmaster General, East Region Bhagalpur, O/o Chief Postmaster General, Bihar Circle, Patna-800001.
4. The Post Master General, Northern Region, Muzaffarpur-842002.
5. The Sr. Superintendent of Post Offices, Saran Division, Chapra-841301.

..... Respondents.

By Advocate :- Shri Ravindra Rai.

O R D E R (ORAL)

M.C.Verma, Member (Judl.)

1. Instant OA has been preferred for issuance of direction upon the respondents' authority to allow the transfer of the applicant from Chapra (Saran) to Saharsa Postal Division. The OA is at notice stage hearing and having received the advance copy of the OA Shri Ravindra Rai Advocate has appeared for the respondents.



2. Heard. Learned counsel Shri J.K.Karn Advocate, appearing for the applicant submits that applicant was appointed on compassionate ground, which was given to the applicant because of directions by the Tribunal and though vacancies were available nearby to home town of the applicant in Saharsa Division but deliberately applicant was posted at a distance of 250 Kms away from his home town. That because of his posting at faraway place, the applicant could not look after his family properly and in absence of due care his mother died. That presently also many vacancies are available at Supaul under Saharsa Division and he made request for his transfer but no heed has been paid and therefore OA was preferred.

3. Giving back ground facts which compelled the applicant to prefer the OA, learned counsel added that after filing of this OA, respondents authority now have issued letter dated 06.04.2021 and placing on record the copy of said letter issued by Senior Superintendent of Post Office, Saran Division, Chapra, he informed that vide this letter applicant has been directed to submit his application in prescribed format. Learned counsel concluded his submission stating that in view of said letter applicant want to avail the opportunity by submitting his request to respondents in prescribed format and therefore does not want to press this OA. He requests to allow him to withdraw the OA.

4. Learned counsel for respondents opposed the maintainability of the OA and submits that if applicant wants to withdraw this OA he have no objection for withdrawal.

5. Considered the submissions, noted above and taking note of entirety the OA is disposed of as withdrawn.

Sd/-
[**Sunil Kumar Sinha**]
Member (A)

Sd/-
[**M.C. Verma**]
Member (J)

Pkl/

